



2026:AHC:27696

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1863 of 2026

Jeetu

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ashish Kumar Mishra, Gyanendra Kumar Tripathi, Nagesh Dwivedi
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the writ petitioner and Sri S.K. Pal, learned Additional Chief Standing Counsel for the State.
2. According to the writ petitioner he is working in Najarat being Prayagraj Collectorate and a quarter came to be allotted on 03.11.2022, however, the respondent no.3 is not vacating the same.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, District Magistrate, District Prayagraj.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, District Magistrate, District Prayagraj by **20.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months, thereafter.

February 9, 2026

Rajesh

(Vikas Budhwar,J.)